

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

SOUTHERN BENCH AT CHENNAI

ORIGINAL APPLICATION NO. 104 OF 2020 (SZ)

Rajesh Ghantayath

Aged about 30 years

S/o. K.Ch.Ghantayath

Residing at 02, 2nd Floor,

A31, Anugraha Layout,

Hoodi – Kodigehalli Main Road,

Krishnarajapura,

Bengaluru – 560 048.

rajeshghantayat90@gmail.com

: APPELLANT

VERSUS

UNION OF INDIA and 7 ors.

**OBJECTIONS FILED AGAINST THE JOINT COMMITTEE REPORT
BY KIADB (RESPONDENT NO. 7)**

**M/S. B. DHANARAJ
COUNSEL FOR RESPONDENT NO. 7**

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1. UNION OF INDIA

Through its Secretary
Ministry of Environment, Forests and Climate Change (MoEF&CC)
Regional Office, South Zone,
Kendriya Sadan, 4th Floor, E & F Wings, 17th Main Road,
Koramangala II Block,
Bengaluru – 560 034.
secy-moef@nic.in

2. STATE OF KARNATAKA

Through its Chief Secretary
Vidhana Soudha,
Bangalore – 560 001.
ca@karnataka.gov.in

3. CENTRAL POLLUTION CONTROL BOARD

Through its Chairman
Parivesh Bhawan, East Arjun Nagar,
New Delhi – 110 032.
ccb.cpcb@nic.in

4. CENTRAL POLLUTION CONTROL BOARD,

Through its Regional Director,
Regional Directorate (South)
“NisargBhawan”, A- Block, 1st and 2nd Floors,
Thimmaiah Road, 7th D-Main Shivnagar,
Bangalore – 560079. zobangalore.cpcb@nic.in Ph. 011-22307233

5. KARNATAKA STATE ENVIRONMENT IMPACT ASSESMENT AUTHORITY (SEIAA)

Through its Member Secretary,
AmbedkarVedhi,
Sampangi Rama Nagar,
Bengaluru – 560001. Ph. 080 22353961. msseriakarnataka@gmail.com.

6. KARNATAKA STATE POLLUTION CONTROL BOARD (KSPCB)

Through its Member Secretary,
Parisara Bhawan, # 49, 4th and 5th Floors,
Church Street,
Bengaluru – 560 001.
memsecy@kspcb.gov.in

7. KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD

Through its Chief Executive Officer
4th and 5th Floor, East Wing, Khanija Bhavan,

Race Course Road,
Bangalore – 560 001.
ceoem@kiadb.in

8. M/S. MOTHER EARTH ENVIRON TECH PRIVATE LIMITED (MEEPL)

Through its Authorised Signatory
2542, 28th Cross, 17th Main Road,
Banashankari 2nd Stage,
Bangalore – 560 070.

: RESPONDENTS

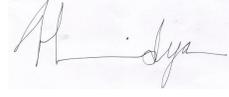
OBJECTIONS FILED AGAINST THE JOINT COMMITTEE REPORT BY KIADB

(RESPONDENT NO. 7)

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DATED AT BENGALURU ON THIS 21ST DAY OF OCTOBER

A handwritten signature in black ink, appearing to read "A. S. Dya", is centered on the page. The signature is written in a cursive style with a horizontal line extending from the end.

COUNSEL FOR THE RESPONDENT NO. 7

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

SOUTHERN BENCH AT CHENNAI

ORIGINAL APPLICATION NO. 104 OF 2020 (SZ)

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Chief Engineer-1
Karnataka Industrial Areas Development Board
Off: # 49, 5th Floor, East Wing, Khanija Bhavan,
Race Course Road, Bengaluru-560 00.

7. KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD

Through its Chief Executive Officer
4th and 5th Floor, East Wing, Khanija Bhavan,
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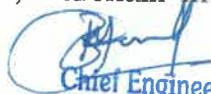
: RESPONDENTS

OBJECTIONS FILED AGAINST THE JOINT COMMITTEE REPORT BY KIADB**(RESPONDENT NO. 7)**

The Respondent No.7 respectfully submits as follows:

1. That the Respondent herein has perused the Joint Committee Report dated 27.01.2021 and submits that all allegation and averments made against this Respondent are false, arbitrary and wholly untrue unless, specifically admitted in the present objections herein.
2. At the outset, the Main Application filed does not seek any relief, Interim or Final, as against this 7th Respondent. It is noted that the prayers relate to Revocation of the Environmental Clearance granted by SEIAA and KSPCB to Respondent No.8 i.e. M/s Mother Earth Environ Tech Private Limited for the Setting up of Integrated Treatment, Storage & Disposal Facility (TSDF) of Hazardous waste with incineration and landfill facility at Plot No. 667 to 689, Karnataka Industrial Area Development Board's (KIADB) Harohalli Industrial Area Phase III, District Ramanagara, Karnataka and further to Direct the Respondent No.1 to delist the Project Proponent from carrying out the activity of TSDF for the continuous and the intentional violation committed towards the environmental norms.
3. That the Respondent herein has set forth a para-wise reply to the Report of the Joint Committee, with respect to the assertions made against KIADB:
 - a. That with respect to the Averments in point 5.1 the Respondent herein submits that it allotted 4 acres land vide letter dated 05.10.2009 for setting of industry to manufacture Drip / Micro Irrigation system in the name of M/s Chaitra Irrigations at Plot No. 217, Harohalli Industrial




Chief Engineer-1
Karnataka Industrial Areas Development Board
Off: # 49, 5th Floor, East Wing, Khanija Bhavan,
Race Course Road, Bengaluru-560 00.

Area. Subsequently, the State Level Single Window Clearance Committee (SLSWCC) approved the change of activity from drip / micro irrigation system to hazardous wastelandfill site with an investment of ` 5.03 Crores vide order dated 28.03.2011. Later, in the 308th Meeting of KIADB dated 25.07.2011 approved the change of name from M/s Chaitra Irrigation to M/s Mother Earth Environ Tech and also with change of activity from drip/ micro irrigation system to hazardous waste landfill site, subject to the condition that the applicant should obtain prior clearance from KSPCB & MoEF. Accordingly, the KIADB issued allotment letter dated 06.08.2011 for change of name& activityand granted 50% concession on prevailing rate i.e. 60 Lakhs per acre, in respect of 4 acres land, vide order dated 06.08.2011. The same has been allotted after a decision taken by the Board. Furthermore, a public hearing was conducted for Harohali 2nd and 3rd phase on 23.12.2016 and 21.09.2018 for Red Category Industries. The TSDF of the Respondent Company has been established at Harohali 2nd Phase due to which the concession has been granted. That the aforementioned public hearings have been annexed hereto as **Annexure R1**.

- b. That with respect to the averments in Paragraph 7.1, Table 5 (a) of the Joint Committee Report a small lake (pond) by the name of Nerekere is located about 185m from the boundary of TSDF. However, it is submitted herein that the distance between the aforementioned lake and the Respondent company is approximately 210 m which is beyond the stipulation of 200m by the sitting criteria. That a Google Map image depicting the same is annexed hereto as **Annexure R2**.
- c. That with respect to the averments made in paragraph 7.1, Table 5 (e) of the Joint Committee Report, it is submitted that the Habitation mentioned by the committee prior to the allotment of land by KIADB did not exist in a 500m radius. The land was issued to KIADB for industrial development. However, after the allotment of the land to the Respondent Company and after the Respondent No. 8 obtained environmental clearance the habitations in the area slowly extended to the current position.




 Chief Engineer-1
 Karnataka Industrial Areas Development Board
 Off: # 49, 5th Floor, East Wing, Khanija Bhavan,
 Race Course Road, Bengaluru-560 00.

- d. That in reference to the averment made in Paragraph 7.2.2 of the Joint Committee Report the Respondent submits that the 15M wide buffer Zone adjacent to M/s. MEEPL on east side of the plot has been satisfactorily monitored and developed by the company and is currently more than 33%. This has been done in accordance with the letter dated 20.02.2018 annexed hereto as **Annexure R3**. Furthermore, KIADB has already developed green belt area in an extent of 4.00 Acres in phase I.A., further KIADB and individual industries have proposed to develop sufficient green belt in a phased manner.
- e. That with regards to the averments in Paragraph 13.0 (b and c), the Respondent submits that M/s. MEEPL has obtained Environment Clearance (EC) from SEIAA on 28.08.2015 as per the direction of KIADB for the construction of the Hazardous Waste Land Fill consisting of Cell - 1 of 50,000 tons of capacity and Cell - 2 of 45,000 tons of capacity. Furthermore, on 11.06.2018 the Respondent Company also obtained permission for the enhancement of capacity of Cell - 1 from 50,000 MT to 1,00,000 MT and Cell - 2 from 45,000 to 51,000 MT making the total capacity 1,51,000 MT. That a copy of the EC for expanded capacity is annexed hereto as **Annexure R4**.
4. This Respondent submits that all the averments cited in the Joint Committee Report have been suitably addressed in the aforementioned paragraphs. However, this Respondent craves the leave of this Hon'ble Tribunal to file Additional Reply Statement as and when it may be found necessary.

In the light of the facts and circumstances stated above, it is humbly prayed that this Hon'ble Tribunal may be pleased to admit the following objection on record and pass such further or other Orders as may be deemed fit and proper in the facts and circumstances of the case and thus render justice.



Dated at Bengaluru on this the 21st day of October 2021.

Counsel for Respondent No.7

Respondent No.7

Chief Engineer-1

Karnataka Industrial Areas Development Board
Off: # 49, 5th Floor, East Wing, Khanija Bhavan,
Race Course Road, Bengaluru-560 00.

VERIFICATION

I, B.K.Pavithra, S/o. Shri. B.A. Kumara Swamy, aged about 53 years, working as the Chief Engineer I, in the Karnataka Industrial Areas Board Office located at No.49, 5th Floor, East Wing, Khanija Bhavan, Race Course Road, Bengaluru – 560 001, Karnataka, do hereby solemnly affirm and sincerely declare that the contents of the above Reply Statement are true to the best of my knowledge and belief and based on true facts and events and available records.

Verified at Bengaluru on this the 21st day of October 2021.



No. of Corrections: Nil

Respondent No.7

Chief Engineer-1
Karnataka Industrial Areas Development Board
Off: # 49, 5th Floor, East Wing, Khanija Bhavan,
Race Course Road, Bengaluru-560 00.

ATTESTED BY ME

[Handwritten Signature] 21/10/2021

LAKSHMINARAYANA, BA LLB
Advocate & Notary Public
GOVT. OF INDIA
15, 1st Main, 2nd Cross,
Near Impact Colledge, Amco Layout, Kodganes
Bengaluru Urban Karnataka-560 092

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ANNEXURE R1

Proceedings of the Environmental Public Hearing held on 23.12.2016, 11-00 AM in connection with the proposed Harohalli Indl. Area, 2nd & 3rd Phase by Karnataka Industrial Area Development Board, Kanakapura Tq, Ramanagara District.

1.	Place of Environmental Public Hearing	Proposed Project Area, KIADB 3 rd Phase, Near Kavitha Farm, Jakkasandra-Cheelur Road, Harohalli Hobli, Kanakapura Tq, Ramanagara Dist.
2.	Presiding Officer	Dr. B.R.Mamatha, IAS Deputy Commissioner, Ramanagara
3.	Representative of KSPCB	Sri. N.Lakshman, Senior Environmental Officer, Zonal Office, Bangalore-South
4.	Officers Present	<ol style="list-style-type: none"> 1. Dr. Prashanth, Addl. DC, Ramanagara 2. Sri. Honmane, JD, DIC, Ramanagara 3. Sri. Yoganand, Tahasildhar, Kanakapura 4. Sri. Siddaramaiah, EO, Regional Office, KSPCB, Ramanagara 5. Sri. Lokesh H.K, DEO, Regional Office, KSPCB, Ramanagara 6. Smt. M.S.Nethravathi, AEO, Regional Office, KSPCB, Ramanagara 7. Sri. Shivalingaiah, AD, DIC, Ramanagara
5.	KIADB Representatives present	<ol style="list-style-type: none"> 1. Sri. Syed Iftekar Ahmed, DO & EE-1 2. Sri. K.Jagannath, Dy. DO & AEE-2 3. Sri. Chandrashekaraiyah, KAS, SLAO-1 4. Sri. D.Venkatesh, AE 5. Sri. Srikanth M.Y, AE 6. Sri. Sunilkumar T.H - AE
6.	Public Present	Attendance enclosed

Karnataka Industrial Area Development Board (KIADB) has proposed to develop industrial area of 919.01 Acres of 2nd Phase and 1316.90 Acres of 3rd Phase within the village limits of Harohalli, Medamaranahalli, Hulugondanahalli, Bannikuppe, Devarakaggalahalli, Jakkasandra and Cheelur. The KIADB has applied for Environment Clearance as per the EIA Notification 2006 of the Ministry of Environment, Forest and Climate Change, GOI. The MoEF & CC has issued Terms of Reference (TOR) vide letter F-No.21-142/2015-IA.III Dated 1.02.2016 and informed Karnataka State Pollution Control Board to conduct Public Hearing and submit the proceedings.

As per the requirements of the EIA Notification, the Karnataka State Pollution Control Board had issued paper notification on 23.11.2016 in leading news papers The Hindu (English) and

Prajavani (Kannada). Paper Notification was also issued in local leading news paper Ramanagara Varthe on 7.12.2016 for wide publicity to facilitate stake holders such as local residents, environmentalists, public who are likely to be affected directly or indirectly by the project to submit their objections, suggestions, advice etc., through E-mail/in writing to the Karnataka State Pollution Control Board/Presiding Officer, Environmental Public Hearing Panel (Deputy Commissioner and District Magistrate, Ramanagara District) or orally during the Public Hearing. Further, copies of EIA Report and Executive summaries in Kannada & English were made available to the public at various offices in the District such as DC Office, Zilla Panchayath Office, DIC, CMC, Ramanagara, KSPCB, Regional Office and Village Panchayath, Harohalli.

As per the Environmental Impact Assessment Notification, 2006 the Public consultation was organized at Project site on 23.12.2016 at 11-00 AM under the chairmanship of Deputy Commissioner and District Magistrate, Ramanagara District in assistance with the representatives of Karnataka State Pollution Control Board.

Sri H.K Lokesh. Deputy Environmental Officer, KSPCB, Ramanagara informed the gathering that it is mandatory to consult public and the stake holders before issue of Environmental Clearance by the Ministry of Environment, Forest and Climate Change, GOI and welcomed the Presiding Officer the Deputy Commissioner and District Magistrate Dr. B.R.Mamatha, IAS, Additional Deputy Commissioner Dr. Prashanth, KAS and Senior Environmental Officer, KSPCB, Sri. N.Lakshman. He also welcomed the officials of KIADB, officials from different departments, public, media persons, factory representatives and explained the purpose and need for conducting public consultation. He also informed the public to express their views on the proposed development of industrial area after the power point presentation of the proposed project by the consultants of KIADB, M/s. Ramky Enviro Engineers Ltd, Bangalore.

Dr. Hemanth Rajkumar of Ramky Enviro Engineers Ltd made power point presentation about the proposed project. He informed that the project is being developed adjacent to National Highway and the land belonging to seven villages i.e. Harohalli - 362 acres, Medamaranahalli - 100 acres, Hulugondanahalli - 139 acres, Bannikuppe - 524 acres, Devarakaggalahalli - 125 acres, Jakkasandra - 190 acres and Cheelur - 684 acres, totaling to 2235 acres is being acquired.

The land use pattern in 2nd stage consists of 550.13 Acres for industrial area, 45.86 Acres for amenities, 90.96 Acres for parks, 49.42 Acres for buffer, 19.37 acres for parking and 163.26 acres for roads. In 3rd stage 700.10 Acres will be utilized for industrial area, 41.14 Acres for amenities, 120.18 Acres for parks, 141.06 Acres for buffer, 96.96 acres for parking and 147.04 acres for roads. The copy of the presentation is attached. He informed the public that the development of industrial area results in improved socio-economic status, provides more employment opportunities, the infrastructure like roads, educational institutions, hospitals, community centers, post office, bank, industrial training institutes, street lights, water supply, sewerage system and other indirect benefits to the surrounding villages. Environmental status of the area has been analysed in a radius of 10 kilometers and the attributes like Particulate matter, Sulphur Dioxide, Oxides of Nitrogen are well within the limits prescribed by the CPCB. Ten ground water samples and two surface water samples have been analysed and ground water exhibits slightly higher values of dissolved salts, fluoride and hardness at some locations. Water requirement for the project is around 11.3 MLD which will be met through fresh water-6.3 MLD and treated wastewater- 5.0 MLD. Individual industries will provide treatment plants and air pollution control measures as prescribed by the Karnataka State Pollution Control Board and there will not be any pollution problems. Separate site will be provided in the industrial area for solid waste management. He informed that the project is totally beneficial to the local public, industries and the Government.

After the presentation, the Environmental Officer C.Siddaramaiah, requested the public gathered in the meeting to submit their representations/objections/ grievances/advices on environmental issues related to the project being development by KIADB. Accordingly, following persons expressed their views.

Siddappa, Hulisiddanadoddi : He stated that local people have not opposed industrial area development but he insisted the authorities to ensure no illegal disposal of effluents to the lakes or ponds adjacent to the industrial area. He also expressed that as far as possible the existing greenery shall be retained in addition to the proposed afforestation. He expressed the concern about local employment for land losers based on their education, skill etc., He also spoke about disparity in compensation to the land losers and also suggested proper regulation of air emissions and effluents likely to be generated from the upcoming industrial units.

Ravigowda, Jakkasandra : He stated that public have no information about public hearing and had the authorities given wide publicity about this programme, more local people would have shared much information about local environmental issues.

Muniraj, President Raita Sangha: He spoke about compensation issues and local people suffering due to existing industrial activities and requested the KIADB authorities to pay proper compensation to the land losers. He informed that Suvarnamukhi River has been polluted and there is crop loss due to irrigation by this polluted water. He also stated that there was illegal disposal of effluents to the river at Chikkakurubarahalli, resulting in fish kill and the same was reported in the news paper, but there was no action initiated in spite of public protest. He cautioned that, such incidents should not be repeated and the authorities should take proper care. He also told that KIADB have acquired land till the village boundary and this will create public nuisance and health problems due to industrial pollution, noise etc. especially to the elderly and students and suggested to provide more buffer area between village limits and industrial area.

Kote Kumar, District President, Samatha Sainika Dala: He congratulated the organizers of the public hearing programme and expressed that more existing industrial unit representatives should have present to listen the environmental problems faced by the local people. He stated that the authorities should take the initiative to display Boards at each industry, having information about the conditions imposed on the pollution prevention measures to be provided by the industry. The details of concerned officer shall also be given in the display board to enable public to give complaint in case of any illegal disposal, pollution problems etc., He also suggested to form a co-ordination committee consisting of local people, public representatives and government officials to discuss about environmental issues and to oversee the local employment issues etc., as the industries will not allow any public/public representatives to enter their industry to verify any pollution problems.

Jagadeesh, Bannikuppe: He stated that, in the existing 1st and 2nd phase industrial area, employment is not given to local people and to consider this aspect in the proposed industrial area. He also expressed that, at present some of the industrial units are disposing the waste illegally and public are facing dust and odor nuisance problems from the tyre pyrolysis industries and requested to control the same.

Nagaraju, Zilla Panchayat Member: He spoke about the land compensation issues and informed that no reservation is given in the 1st, 2nd and 3rd phase of industrial area. He insisted to consider 25% reservation of plots to SC/ST people in future KIADB developed industrial projects. He requested the KIADB authorities to clear the pending payments of the land losers.

In response to the above queries/suggestions by the public, the officials gave following clarifications;

C.Siddaramaiah, Environmental Officer, KSPCB assured that no industry will be spared in case if it is found to be violating the Pollution Control Acts and Rules and action will be initiated. He stated that, the co-operation of the public is also important to identify the defaulters and requested the public to inform the Board whenever there are any discharge of effluents in to water body or dumping of waste illegally.

Syed Ifthekar Ahmed, Development Officer, KIADB: He stated that KIADB and District Administration, Ramanagara have taken initiative to provide facilities such as fire station, park, hospital etc. in the surrounding villages of Harohalli Industrial Area. He also informed that 200 acres area has been identified in the surrounding area for establishing All India Institute of Medical Sciences (AIIMS). He expressed that the public grievances such as compensation issues, local employment etc. will be addressed through Single Window Agency meetings. Regarding the issue of Panchayath license to the industrial units, he clarified that the industries are required to obtain license from the concerned village panchayath by paying the necessary license fee. He stated that KIADB is imposing conditions in the lease cum sale agreement regarding the same. He also informed the public that a buffer of 250 mtr from the village boundary to the industrial area boundary will be provided.

Sri Honmane, Joint Director, DIC, Ramanagara: He informed that, a survey is in progress for collecting the information about local unemployment, available skilled and unskilled labours, employment opportunities in the existing industries and also jobs given by the industries at present. He appealed to the public to furnish the details of unemployed youths, their education, training requirement etc to enable discussions with the industrial units and to facilitate employment to the local youths.

Sri. Chandrashekaraiah, KAS, Special Land Acquisition Officer, KIADB: He stated that, w.r.t. 2nd and 3rd phase, Harohalli Indl. Areas, compensation has been paid to the land losers who

had clear titles and also in some of the cases deposits have been made to the court to settle the disputes with the land losers.

While summing up the issues raised by the public, **Dr. B.R.Mamatha, IAS, Deputy Commissioner, Ramanagara** informed the public that, District Administration will strictly implement Sarojini Mahishi report regarding employment to the local people. She also said that survey is under progress for identification of available skilled and unskilled people and establishment of vocational training institution in Harohalli Industrial Area. She spoke about implementation of welfare measures in the surrounding villages through Corporate Social Responsibility (CSR) by the existing and upcoming industrial units. She expressed that, as the natural resources such as water, air, land etc., being utilized by the industrial units, it is their duty to involve in the development of local community. She also stated that, as per GOI notified CSR Regulations, 2013, it is mandatory for the industries to spend 2% of their profit for community development. She stated that, CSR fund may be used for installation of RO plants for providing clean drinking water, construction of schools, roads and other community developments. She reiterated that, the District Administration will involve in the mapping process of the required facility development activities to utilize CSR funds. She appealed to the public to provide information about illegal disposal of wastes, effluents etc. by the industries and assured the public that stern action will be initiated against such industries.

The Environmental Officer, KSPCB, summarized the views expressed during the meeting and he informed that opinions expressed are recorded and the proceedings will be forwarded to the Ministry of Environment, Forest and Climate Change through State Pollution Control Board for consideration while issuing the Environmental Clearance Certificate.

The Public Hearing was ended with vote of thanks.

Suggestions by the Chairman, Public hearing panel; After hearing the public, the following suggestions have been made to the Ministry of Environment, Forest and Climate Change, GOI.

1. Proper zoning of different categories of industries like pharmaceutical, chemical, waste re-processors etc, should be done, so that implementing pollution control measures becomes easy and economical.
2. A separate zone should be provided for waste re-processors (where implementing complete pollution control measures is costly and less economical for them) with thick

buffer zone of green belt around them so that there will not be pollution problems to other industries and public.

3. Sufficient buffer zone with thick green belt should be developed towards villages so that the villagers do not face any pollution problem from the industries. Since the second phase of Industrial area has already been developed, the KIADB shall develop sufficient buffer zone towards villages by de-allotting the already allotted vacant plots.
4. The water bodies coming within the industrial area should be developed with sufficient buffer and fenced to prevent any illegal disposal of industrial solid waste/effluents.
5. The proposed industrial area should be developed with common facility for scientific management of liquid waste, solid waste, hazardous waste and other waste especially from small scale units without creating pollution/nuisance to the surrounding villages.
6. A separate fund shall be maintained by collecting some percentage of total cost of industrial plots as well as CSR fund from individual industries. The same shall be utilized for providing basic facilities like infrastructure, potable water supply with RO plants, sewerage system, solar lighting, community programmes etc., in the surrounding villages. A committee headed by Deputy Commissioner and representatives of KIADB, KSPCB, District Industries Centre, Social Welfare Department, etc., should be constituted to spend the above fund.
7. After the development of Phae-2 and Phase-3, Harohalli Industrial Area becomes one of the biggest industrial areas in the country. Hence, the Karnataka State Pollution Board should establish exclusive Regional Office at Harohalli Industrial Area.

Dr. B.R.Mamatha, IAS
Chairman, Public Hearing Panel
Deputy Commissioner & District Magistrate
Ramanagara District

F.No. 21-142/2015-IA.III

Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan,
Jor Bagh Road, Aliganj
New Delhi - 110 003

Dated: 21st September, 2017

To

The Development Officer and Executive Engineer-I
Karnataka Industrial Areas Development Board
#14/3, 2nd Floor, Aravinda Bhavana
Nrupathunga Road
Bangalore - 560 001 (Karnataka)

Sub: Development of Combined Harohalli Phase II & Phase III Industrial Area at Ramanagara, Karnataka by M/s Karnataka Industrial Areas Development Board - Environmental Clearance reg.

Sir,

This has reference to your letter No. No. KIADB/DO&EE-I/1876/2016-17 dated 14th March, 2017, submitting the above proposal to this Ministry for grant of Environmental Clearance (EC) in terms of the provisions of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986.

2. The proposal for **Development of Combined Harohalli Phase II & Phase III Industrial Area at Ramanagara, Karnataka by M/s Karnataka Industrial Areas Development Board**, was considered by the Expert Appraisal Committee (EAC) for Industrial Estate/Area, SEZ and Highways projects, in its meetings held on 6-7 April, 2017 and 9th August, 2017.

3. The details of the project, as per the documents submitted by project proponent, and also as informed during the above said EAC meetings with the help of EIA Consultant Ramky Enviro Service Limited, Hyderabad, are reported to be as under:



(i) The project is for combined development of Harohalli Phase II & III Industrial Area at Harohalli village, Kanakapura taluk, District Ramnagara (Karnataka).

(ii) It will provide hassle free production environment for industries like machine components & fabrication, plastic bags & packaging accessories, textiles & readymade garments, granite cutting & polishing, corrugated boxes & allied products, electronics/ telecommunication, general engineering, automotive, aerospace, agro and food processing/chemicals, media & entertainment, rubber & plastic units, handicrafts etc.

(iii) Total area earmarked for the proposed combined industrial area is about 904.86 ha (Phase II - 371.92 ha and Phase III - 532.94 ha). Presently most of the Phase II is under operation for which EC has been obtained from Karnataka SEAC in 2013 and Phase III is covered with Mango gardens, plantations of Teak, Coconut, Malabar Neem, Mahogany and Eucalyptus. The role of the KIADB for the proposed industrial area will consists of developing common infrastructural facilities - roads, water source, power, drainage, street lightening, greenbelt, CETP and CSTP etc. Social Infrastructure - banks, post office, canteen, primary health center etc.

(iv) **Water requirement:** The total water requirement will be 11360 KLD which will be sourced through Vrishabhavati treatment plant and Cauvery River water from BWSSB.

(v) **Waste water generation:** 5282 KLD will be treated in CETP/CSTP for recycling & reusing.

(vi) **Municipal solid waste:** About 5000 kg/day will be disposed to nearest municipal bins.

(vii) **Power requirement:** Total power required is 8000 kW and source is BESCOM.

(viii) **RWH:** Individual industries will develop their own rain water harvesting structures in their respective plots and storm water drains will be developed all along the road.

(ix) **Parking facility:** Common parking area of 7.84 Ha (Phase II) and 39.24 Ha (Phase III) is provided for the heavy industrial trucks and heavy vehicles.

(x) **Investment/Cost:** Cost of the project (development of industrial area) is Rs.1561 Crores.



(xi) **Benefits of the project:**

- Industrial areas support startups, new enterprise incubation, development of knowledge-based business and offer an environment where local and international firms can interact with centers of knowledge creation.
- They act as innovation club, promoting interactive learning and the commercialization of research outputs and can exploit local entrepreneurial potential.
- Able to attract new business by providing an integrated infrastructure in one location.
- To set aside industrial uses from urban areas to try to reduce the environmental and social impact of the industrial uses.
- To provide for localized environmental controls those are specific to the needs of the industrial area.

(xii) **Trees cutting:** There will be tree cutting of around 7700 species in the proposed site and transplantation will be carried out wherever possible. For every tree cutting plantation will be carried out in 1:3 ratio in the greenbelt areas.

(xiii) **Employment potential:** About 23,500 people will get employment.

(xiv) **Court cases, if any:** No.

(xv) **ToR details:** The ToR was accorded to the project by the Ministry vide letter No. 21-142/2015-IA.III dated 1st February, 2016.

(xvi) **Public Hearing:** Public hearing was conducted on 23rd December 2016 at the project site near Kavitha Farm, Jakkasandra-Cheelur Road Harohallihobli, Kanakapura taluk, District Ramnagara (Karnataka). Major issues raised were:-

- Pollution problems illegal disposal of the effluents into the water bodies by the existing industries in the industrial area.
- Providing employment to the local villagers in the proposed industries.
- Maintenance of existing greenery in addition to the proposed afforestation.
- Disparity in land compensation.
- Maintaining buffer area between industries and village limits.

(xvii) CETP of 5 MLD (in phases) consists of physical, chemical & biological treatment using Advanced MBBR (Moving Bed Biological Reactor) technology to prevent sludge recycling from secondary clarifier.

(xviii) Individual industries will be advised at the time of allocation, to treat wastewater to meet CETP inlet standards or standard prescribed by the SPCB while obtaining CFE. The CETP will be designed to treat the wastewater meeting the discharge standards on land for irrigation (greenbelt or industrial reuse – auxiliary units). Hence no treated waste water will be discharged outside the industrial area.

(xix) The treatment system consists of tertiary treatment of Activated Carbon Filter (ACF) and Mixed Media Filter (MMF) also. The sludge generated from the CETP will be sent to authorized landfill nearby the industrial area.

- (i) Response/action plan of the project proponent on the issues raised during public hearing
 - a. Existing industries in the industrial area will be advised to install air pollution controlling equipment's to reduce/meet their emission levels to CPCB/KSPCB standards.
 - b. Industries present in 2nd phase generating effluents will be advised to send their untreated/partially treated effluents to proposed CETP in combined industrial area for further treatment and treated water will be reused within the industrial area.
 - c. Environmental Officer, KSPCB assured that no industry will be spared in case if it is found to be violating the Pollution Control Acts and Rules and action will be initiated.
- (ii) For II & III Phase land was acquired in different times and compensated based on the negotiations with farmers.
- (iii) Joint Director, DIC, Ramanagara informed that, a survey is in progress for collecting the information about local unemployment, available skilled and unskilled labours, employment opportunities in the existing industries and also jobs given by the industries at present.
- (iv) Deputy Commissioner, Ramanagara informed public that, district administration will strictly implement Sarojini Mahishi report regarding employment to local people. Preference will be given to the local land losers/ persons based on their qualifications and as per the requirement in the industrial units coming up.
- (v) An amount of Rs. 85 lakhs under CSR activities has been allocated for vocational training to local unemployed educated youth.

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- (vi) The project proponent submitted the proper action plan on the suggestions given by the chairman, public hearing panel.
- a. A 15 m wide green belt will be provided all along the Industrial Area boundary.
 - b. Less polluting industries will be given preference towards the village side.
 - c. A 50 m wide buffer area will be provided around the water body (Bannikuppe tank) and same will be fenced to prevent illegal disposal of solid waste/effluent.
 - d. An amount of around Rs. 5.5 Crore has been allocated for CSR activities, which is around 1% of total project cost.
 - e. Individual industries will be allocating funds for CSR activities as per existing norms of statutory bodies, which is around 2-3% of their annual profit.

4. The EAC, in its 174th meeting held on 9th August, 2017, has recommended the project for grant of Environmental Clearance. As per recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords Environmental Clearance for the 'Development of Combined Harohalli Phase II & Phase III Industrial Area' at Ramanagara, Karnataka by M/s Karnataka Industrial Areas Development Board, under the provisions of the EIA Notification, 2006 and amendments/circulars issued thereon, and subject to the specific and general conditions as under:

PART A - SPECIFIC CONDITIONS

I. Construction Phase

- (i) 'Consent to Establish' shall be obtained from State Pollution Control Board under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.
- (ii) To achieve the Zero Liquid Discharge, waste water generated from different industrial operations should be properly collected, treated to the prescribed standards and then recycled or reused for the identified uses.
- (iii) Necessary authorization required under the Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016, Solid

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Waste Management Rules, 2016 shall be obtained and the provisions contained in the Rules shall be strictly adhered to.

(iv) During construction phase, air pollution and the solid waste management aspects need to be properly addressed ensuring compliance of the Construction and Demolition Waste Management Rules, 2016.

(v) This environmental clearance is only for the said Industrial Area. Any other activity within the Industrial Area would require separate environmental clearance, as applicable under EIA Notification, 2006 as amended from time to time. For all the individual units, environmental clearances, as applicable, shall be obtained from the respective regulatory authorities.

(vi) There shall be a continuous green belt along the plant premises, except at the designated entry and exit points.

(vii) Green belt shall be developed using only native tree and shrub species. No exotic species to be used for green belt development. Project proponent are advised to take help of Botanical Survey of India for developing green belt development plan.

(viii) Project proponent should implement Action Plan based on suggestions and assurances given during public hearing in toto.

(ix) Develop ground water rejuvenation plan for the region from competent agency and provide appropriate financial mechanism to implement the same. This is over and above of Rs. 5.5 Crore, which has been assured for CSR activities.

(x) The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the concerned Regional Office, MoEF&CC along with six monthly Monitoring reports.

(xi) Special purpose vehicle shall be established for implementation, monitoring and compliance of the environmental safeguards.

(xii) All the recommendation of the EMP shall be complied with letter and spirit. All the mitigation measures submitted in the EIA report shall be prepared in a matrix format and the compliance for each mitigation plan

shall be submitted to RO, MoEF&CC along with half yearly compliance report.

(xiii) The member units shall provide storage tanks for storage of effluent for monitoring the characteristics of effluent and to treat the same to meet the prescribed inlet norms before taking into the CETP for further treatment.

(xiv) Proper meters with recording facilities shall be provided to monitor the effluent quality and quantity from member industries to CETP and from CETP to re-use on a continuous basis.

(xv) The project proponent shall establish an environmental monitoring cell with all the potential polluting units as members to review the environmental monitoring data and suggest for improvements.

(xvi) Internal Road widths within the industrial estate shall be minimum 18 m ROW.

(xvii) Common facilities such as repair shops, rest rooms for drivers and attendants shall be provided.

(xviii) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.

(xix) Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.

(xx) Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water.

(xxi) Parking space to accommodate trucks, cars, two wheelers and bicycles shall be provided as per the norms.

(xxii) Any hazardous waste generated during development/ construction phase, should be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.

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(xxiii) The diesel generator sets to be used during development/ construction phase should be low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.

(xxiv) The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.

(xxv) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.

(xxvi) Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during development/ construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/SPCB.

(xxvii) Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003.

(xxviii) Ready mixed concrete must be used in site development and building construction.

(xxix) Storm water control and its re-use as per CGWB and BIS standards for various applications.

(xxx) Water demand during development/construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.

(xxxi) Permission to draw ground water, if any, shall be obtained from the competent Authority prior to construction/operation of the project.

(xxxii) Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.

(xxxiii) Regular supervision of the above and other measures for monitoring should be in place all through the development/ construction phase, so as to avoid disturbance to the surroundings.

(xxxiv) The responses/commitments made to the issues raised during public hearing shall be complied with in letter and spirit, and action taken shall be submitted to the Ministry.

(xxxv) For Corporate Social Responsibility activities, 2% of the project cost shall be earmarked. The CSR funds shall be allocated for vocational training programme, development of infrastructure like construction of public toilets etc.

(xxxvi) All member industries shall be instructed to comply with the consent conditions given by PCB/MoEF&CC strictly to maintain ambient air quality within the stipulated standards of CPCB.

(xxxvii) Existing State/Central Government norms shall be followed for providing employment, preference will be given to local educated and unemployed people based on their educational qualification. Vocational training shall be conducted to improve the skills of local people so that they can get employment/self-employment.

(xxxviii) Compensation will be paid as per the land acquisition act of State.

(xxxix) Corporate Environment Responsibility:

- a) The Company shall have a well laid down Environment Policy approved by the Board of Directors.
- b) The Environment Policy shall prescribe for standard operating process/ procedures to bring into focus any infringements/deviation/ violation of the environmental or forest norms/ conditions.
- c) The hierarchical system or Administrative Order of the company to deal with environmental issues and for ensuring compliance with the environmental clearance conditions shall be furnished.
- d) To have proper checks and balances, the company shall have a well laid down system of reporting of non-compliances/ violations of environmental norms to the Board of Directors of the company and/or shareholders or stakeholders at large.

II. Operational Phase

(i) To achieve the Zero Liquid Discharge, waste water generated from different industrial operations should be properly collected, treated to the prescribed standards and then recycled or reused for the identified uses.

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(ii) All the topsoil excavated during development/construction activities should be stored for use in horticulture/landscape development within the project site.

(iii) Disposal of muck during development/construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.

(iv) The solid waste generated should be properly collected and segregated. Wet garbage should be composted and dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.

(v) The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. The location of the DG sets may be decided with in consultation with State Pollution Control Board.

(vi) Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

(vii) The green belt of the adequate width and density preferably with local species along the periphery of the plot shall be raised so as to provide protection against particulates and noise.

(viii) Weep holes in the compound walls shall be provided to ensure natural drainage of rain water in the catchment area during the monsoon period.

(ix) Rain water harvesting for roof run- off and surface run- off, as plan submitted should be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The borewell for rainwater recharging should be kept at least 4 mts. above the highest ground water table.

(x) The ground water level and its quality should be monitored regularly in consultation with Central Ground Water Authority.

(xi) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking, loading and unloading should be fully internalized and no public space should be utilized.

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(xii) Energy conservation measures like installation of LED for lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Used LEDs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible.

(xiii) The buildings should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.

PART - B: GENERAL CONDITIONS

i) The environmental safeguards contained in the EIA Report should be implemented in letter and spirit.

ii) Provision should be made for supply of kerosene or cooking gas and pressure cooker to the labourers during construction phase.

iii) Six monthly monitoring reports should be submitted to the Ministry and its concerned Regional Office.

iv) A copy of the environmental clearance letter shall also be displayed on the website of the concerned State Pollution Control Board. The EC letter shall also be displayed at the concerned Regional Office, District Industries centre and Collector's Office/ Tehsildar's office for 30 days.

v) The project proponent shall set up a separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.

vi) The funds earmarked for environment management plan shall be included in the budget and this shall not be diverted for any other purpose.

5. The above stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) act the 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.

6. Officials from the concerned Regional Office of MoEF&CC who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents/data by the project

proponents during their inspection. A complete set of all the documents submitted to MoEF&CC should be forwarded to the concerned Regional Office of MoEF&CC.

7. The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

8. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.

9. The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of the Ministry of Environment, Forest & Climate Change at <http://www.envfor.nic.in>. The advertisement should be made within Seven days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the concerned Regional office of this Ministry.

10. This clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.

11. Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.

13. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the

concerned Regional Office of MoEF&CC, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; PM₁₀, PM_{2.5}, SO₂, NO₂ (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

14. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the concerned Regional Office of MoEF&CC by e-mail.

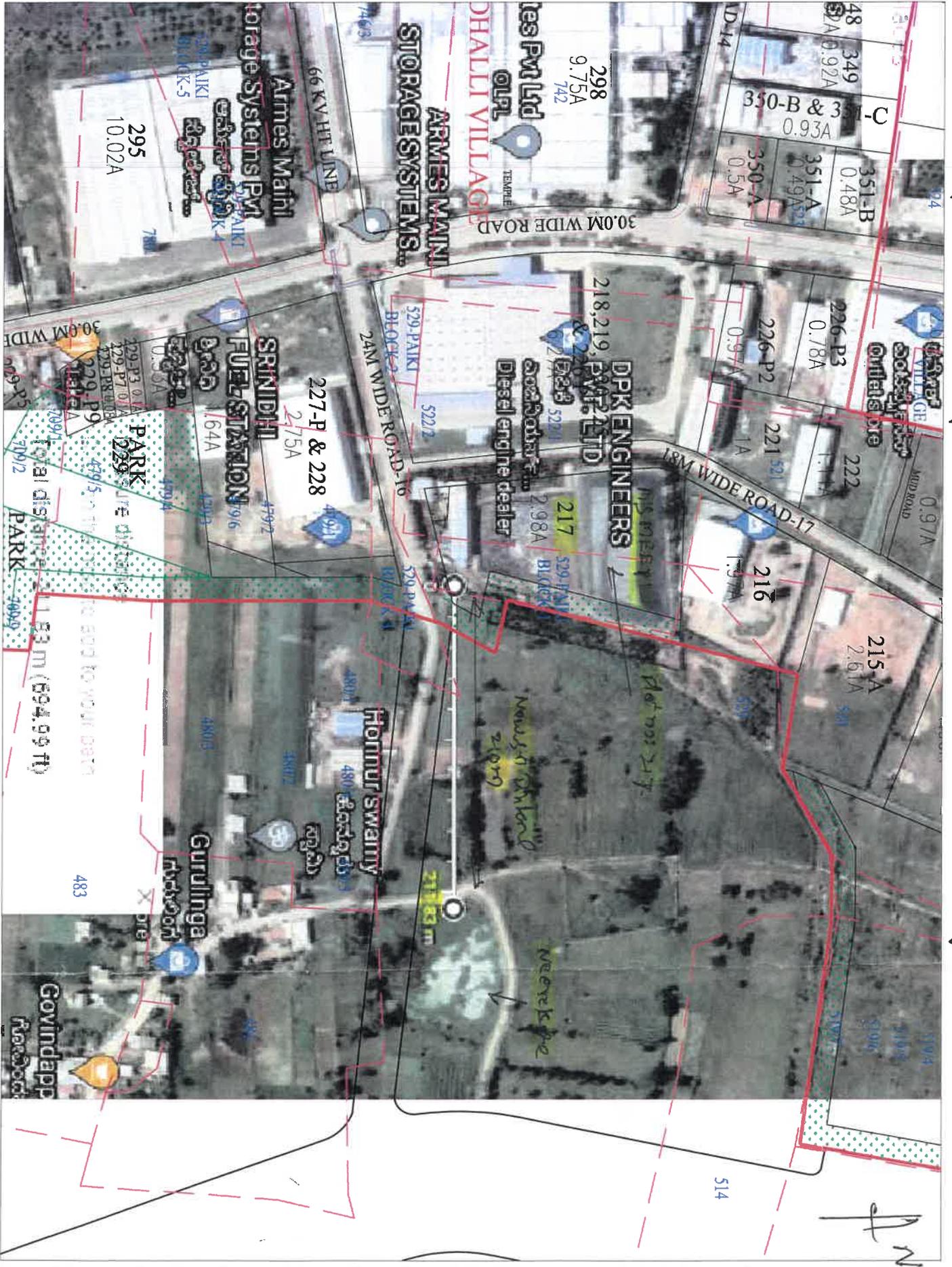
Reema 21/9/2017
(Raghu Kumar Kodali)
Director/Scientist F

Copy to:

1. The Secretary, Department of Environment, Govt. of Karnataka, Bangalore.
2. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi – 32.
3. The Member Secretary, Karnataka State Pollution Control Board, "Parisara Bhavan, 4th & 5th Floor, # 49, Church Street, Bangalore-01.
4. The APCCF (C), MoEF&CC, Regional Office (SZ), Kendriya Sadan, 4th Floor, E&F Wing, 17th Main Road, Koramangala II Block, Bangalore-34.
5. IA Division, Monitoring Cell, MOEF, New Delhi - 3.
6. Guard file.

Reema 21/9/2017
(Raghu Kumar Kodali)
Director/Scientist F

Plan of Hasekhalli 2nd phase PA Surveying report on Google map





ಕರ್ನಾಟಕ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶಾಭಿವೃದ್ಧಿ ಮಂಡಳಿ

(ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಅಧೀನ ಸಂಸ್ಥೆ)

ನಂ. 49, 4 ಮತ್ತು 5ನೇ ಮಹಡಿ, 'ಈಸ್ಟ್ ವಿಂಗ್', ಖನಿಜ ಭವನ, ರೇಸ್‌ಕೋರ್ಸ್ ರಸ್ತೆ, ಬೆಂಗಳೂರು - 560 001

ದೂರವಾಣಿ : 080-22265383 ಫ್ಯಾಕ್ಸ್ : 080-22267901

ವೆಬ್‌ಸೈಟ್ : www.kiadb.in ಇ-ಮೇಲ್ : ceoemkiadb@gmail.com

ಸಂಖ್ಯೆ:ಕ.ಕೈ.ಪ್ರ.ಅ.ಮಂ./ಮು.ಅ.ಅಹಾಗೂಮು.ಅ/17966/2017-18

ದಿನಾಂಕ:20-02-2018

ಗೆ,

ಮೆ: ಮದರ್ ಆರ್ಥ್ ಎನವಿರನ್ ಟೆಕ್‌ಪ್ರೈ.ಲಿ.
ಪ್ಲಾಟ್ ನಂ.217, 2ನೇ ಹಂತ,
ಹಾರೋಹಳ್ಳಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
ರಾಮನಗರ-562112.

D.O. & E.E-1
Inward No: 2772 Date: 23/02/2018

Handwritten signature and date: 23/02

ಮಾನ್ಯರೇ,

ವಿಷಯ:	ರಾಮನಗರ ಜಿಲ್ಲೆ, ಕನಕಪುರ ತಾಲ್ಲೂಕು, ಹಾರೋಹಳ್ಳಿ 2ನೇ ಹಂತ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶದ ನಿವೇಶನ ಸಂಖ್ಯೆ: 217ರ ಗಡಿಯಲ್ಲಿ (ಪೂರ್ವ ಭಾಗದ) ಬರುವ ಬಫರ್ ರೋನ್ ನಿರ್ವಹಣೆ ಮಾಡುವ ಬಗ್ಗೆ.
ಉಲ್ಲೇಖ: 1	ನಿಮ್ಮ ಪತ್ರ ದಿನಾಂಕ: 20-12-2017
2	ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಹಣಾಧಿಕಾರಿಗಳು ಹಾಗೂ ಕಾರ್ಯನಿರ್ವಹಕ ಸದಸ್ಯರು ರವರ ಅನುಮೋದಿಸಿದ ದಿನಾಂಕ: 17-02-2018

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ರಾಮನಗರ ಜಿಲ್ಲೆ, ಕನಕಪುರ ತಾಲ್ಲೂಕಿನ ಹಾರೋಹಳ್ಳಿ 2ನೇ ಹಂತ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶದಲ್ಲಿ 2.98 ಎಕರೆ ವಿಸ್ತೀರ್ಣದ ನಿವೇಶನ ಸಂಖ್ಯೆ: 217 ಅನ್ನು ನಿಮಗೆ ಹಂಚಿಕೆ ಮಾಡಲಾಗಿರುತ್ತದೆ. ಉಲ್ಲೇಖಿತ ಪತ್ರದಲ್ಲಿ ತಾವು ಕೋರಿರುವಂತೆ, ತಮ್ಮ ನಿವೇಶನ ಸಂಖ್ಯೆ: 217 (ಪೂರ್ವ ಭಾಗದ ಗಡಿಯಲ್ಲಿ) ಹಾರೋಹಳ್ಳಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶದಲ್ಲಿ ಬರುವ 15 ಮೀ. ಅಗಲ ಮತ್ತು 175.52 ಉದ್ದದ ಬಫರ್ ರೋನ್ ಜಮೀನನ್ನು ನಿರ್ವಹಣೆ ಮಾಡಲು ಅನುಮೋದನೆಯಾಗಿರುತ್ತದೆ ಹಾಗೂ ಈ ಕೆಳಕಂಡ ಷರತ್ತುಗಳನ್ನು ವಿಧಿಸಿ ಅದನ್ನು ತಾವುಗಳು ಅನುಸರಿಸತಕ್ಕದ್ದೆಂದು ತಿಳಿಸಲಾಗಿರುತ್ತದೆ.

1. ಗಿಡಮರಗಳನ್ನು ನೆಡುವ ಮತ್ತು ನಿರ್ವಹಣೆ ಮಾಡುವ ಜಾಗದಲ್ಲಿ ಯಾವುದೇ ಕಟ್ಟಡ ಮತ್ತು ಇತರೆ ಚಟುವಟಿಕೆಗಳನ್ನು ನಡೆಸಲು ನಿರ್ಬಂಧಿಸಲಾಗಿರುತ್ತದೆ. ಹಾಗೂ ಇದರ ಮಾಲೀಕತ್ವವು ಮಂಡಳಿಯ ವಶದಲ್ಲಿ ಇರುತ್ತದೆ. ಯಾವುದೇ ಕಾರಣಕ್ಕೂ ನಿಮಗೆ ಹಸ್ತಾಂತರಿಸಲು ಬರುವುದಿಲ್ಲ.
2. ಗಿಡಮರಗಳನ್ನು ನೆಡಲು, ಹಸಿರು ವಲಯದ ನಿರ್ವಹಣೆಯ ಖರ್ಚು ಹಾಗೂ ಇದರ ರಕ್ಷಣೆಯನ್ನು ತಮ್ಮ ಕಂಪನಿಯ ವತಿಯಿಂದ ಭರಿಸುವುದು.
3. ಮಂಡಳಿಯ ಸಂಬಂಧಪಟ್ಟ ಅಧಿಕಾರಿಗಳು ಅಥವಾ ಪರಿಸರ ಇಲಾಖೆಯ ಅಧಿಕಾರಿಗಳು ಸದರಿ ಹಸಿರು ವಲಯದ ಬಗ್ಗೆ ವಿಚಾರಣೆ ಮಾಡಿದಾಗ ಅದರ ಮಾಹಿತಿಯನ್ನು ಒದಗಿಸತಕ್ಕದ್ದು.
4. ಸದರಿ ಮರಗಿಡಗಳು ನೆಡುವ ಹಾಗೂ ನಿರ್ವಹಣೆಯ ಸಮಯದಲ್ಲಿ ಯಾವುದೇ ಪ್ರಾಣಪಾಯ, ಅಪಘಾತ ಹಾಗೂ ಇನ್ನಿತರೆ ಅವಗಡಗಳು ಸಂಭವಿಸಿದಾಗ ತಮ್ಮ ಕಂಪನಿಯೇ ಜವಾಬ್ದಾರಿಯಾಗಿರುತ್ತದೆ. ಇದಕ್ಕೂ ಮಂಡಳಿಗೂ ಯಾವುದೇ ರೀತಿಯ ಸಂಬಂಧ ಇರುವುದಿಲ್ಲ.

Handwritten signature and date: 26/2

5. ಸದರಿ ಮರಗಿಡಗಳು ನೆಡುವ ಹಾಗೂ ನಿರ್ವಹಣೆಯ ಸಮಯದಲ್ಲಿ ಸಾರ್ವಜನಿಕರಿಗೆ ಹಾಗೂ ಇನ್ನಿತರಿಗೆ ತೊಂದರೆಯಾಗದಂತೆ ನೋಡಿಕೊಳ್ಳತಕ್ಕದ್ದು.
6. ಮಂಡಳಿಯ ಷರತ್ತುಗಳಿಗೆ ವಿರುದ್ಧವಾಗಿ ನಡೆದುಕೊಂಡಲ್ಲಿ ನಿಮಗೆ ಯಾವುದೇ ಮಾಹಿತಿ ಮತ್ತು ಕಾರಣಗಳನ್ನು ನೀಡದೇ ಅನುಮೋದನೆಯನ್ನು ಹಿಂಪಡೆಯಲಾಗುವುದು.
(ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಣಾಧಿಕಾರಿಗಳು ಹಾಗೂ ಕಾರ್ಯನಿರ್ವಾಹಕ ಸದಸ್ಯರು ರವರಿಂದ ಅನುಮೋದಿಸಲ್ಪಟ್ಟಿದೆ).

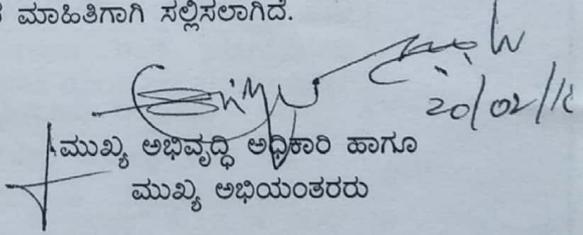
ತಮ್ಮ ವಿಶ್ವಾಸಿ,

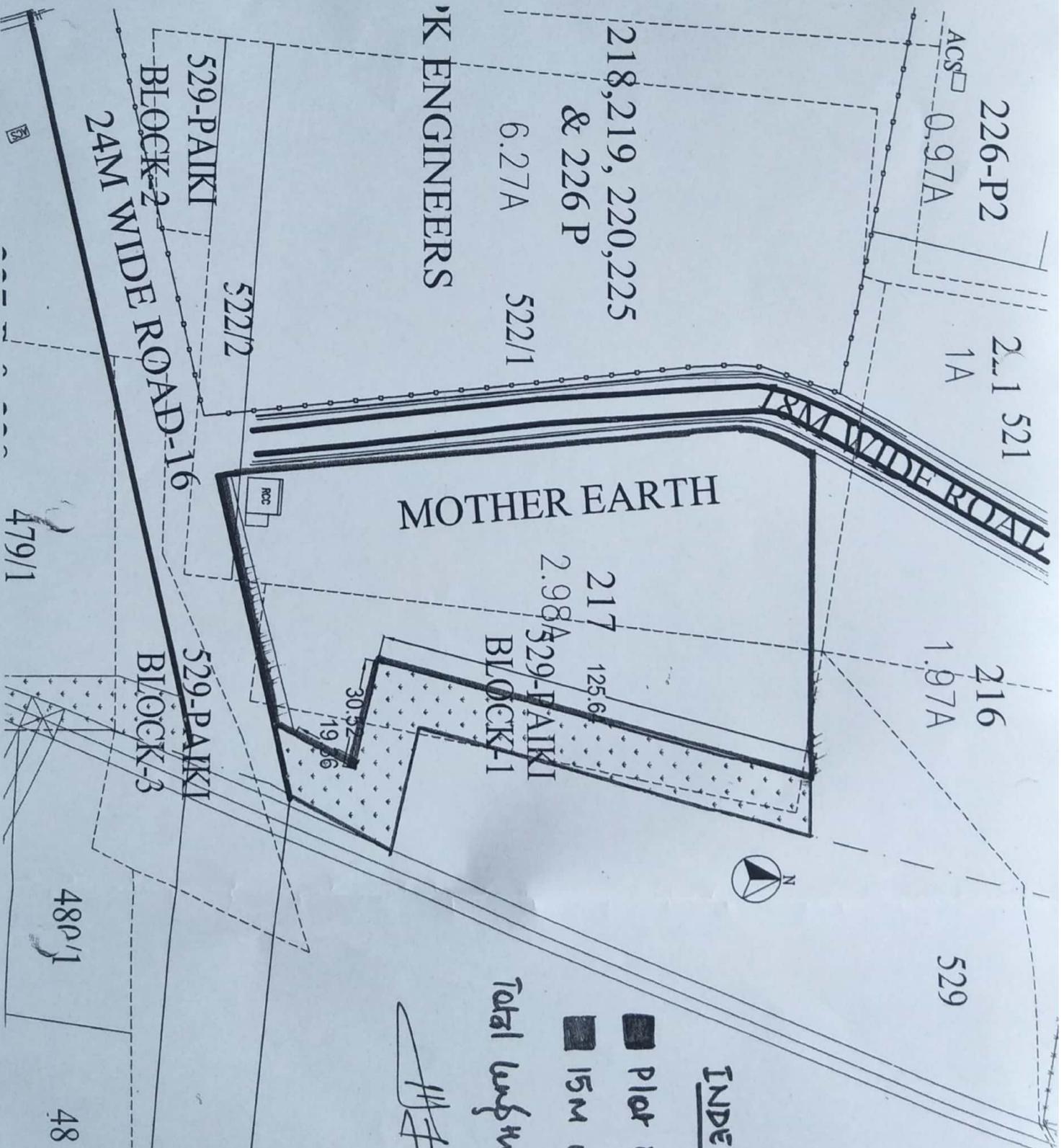
ಸಹಿ/-

ಮುಖ್ಯ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ ಹಾಗೂ
ಮುಖ್ಯ ಅಭಿಯಂತರರು

ಪ್ರತಿಯನ್ನು:

1. ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ ಹಾಗೂ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು-1 ಕೆ.ಐ.ಎ.ಡಿ.ಬಿ ವಲಯ ಕಛೇರಿ,
ಅರವಿಂದ ಭವನ, ನೃಪತುಂಗ ರಸ್ತೆ, ಬೆಂಗಳೂರು - ಇವರ ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸಲಾಗಿದೆ.
2. ಕಛೇರಿಯ ಪ್ರತಿ


ಮುಖ್ಯ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ ಹಾಗೂ
ಮುಖ್ಯ ಅಭಿಯಂತರರು
20/02/18



P.K ENGINEERS

MOTHER EARTH

15M WIDE ROAD

529-PAIKI
BLOCK-2
24M WIDE ROAD-16

529-PAIKI
BLOCK-3

INDEX :

■ Plot No. 217

■ 15m wide Buffer Area

Total Length = 125.52

[Signature]
are.





No. KIADB/EE-1/ / 2021-22

Date:
RPAD

To,
M/s. Mother Earth Environ Tech Pvt Ltd.,
Plot No: 217, 2nd Stage,
Harohalli Industrial Area,
Ramanagara – 562 112.

Sir,

Sub: Regarding development of buffer zone at plot no. 217 boundary(East side) in Harohalli 2nd Phase I.A, Kanakapura Taluk & Ramanagara District.

Ref: 1. Your Letter Dated : 20-12-2017
2. **CEO & EM letter Date: 17-02-2018**

****A_A****

With reference to the above subject & reference, Plot No: 217 of Harohalli 2nd Phase I.A, Kanakapura Taluk, Ramanagara District coming under 15 M wide & 175.52 Length buffer zone area to be developed and the following conditions are to be followed by you;

- 1) Any building and other activities are restricted to planting and maintaining plant trees. And the ownership of the Area is in the hands of the Board. Under no circumstances the land will be handed over to you.
- 2) The company shall bear all the Plantation & maintenance cost.
- 3) You shall provide any information, if inquires by the concerned officer of KIADB Department or Environmental Department about the green zone.
- 4) Any loss of life during and after plantation activity is the sole responsibility of the company. The concerned Board of KIADB Department are not responsible.

..2

-2-

- 5) The public and others should be looked after in distress among the trees and during maintenance.
- 6) If you contravene the terms of the Board, the approval will be revoked without giving you any information and reasons

Thanking you,

Yours faithfully

Executive Engineer-1



State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 18 IND 2017

Date: 11-06-2018

To,

Sri Paramesh. T. N
Director,
M/s Mother Earth Environ Tech Private Limited
#2542, 28th Cross, 17th Main Road,
Banashankari 2nd Stage,
Bangalore-560 070.

Sir,

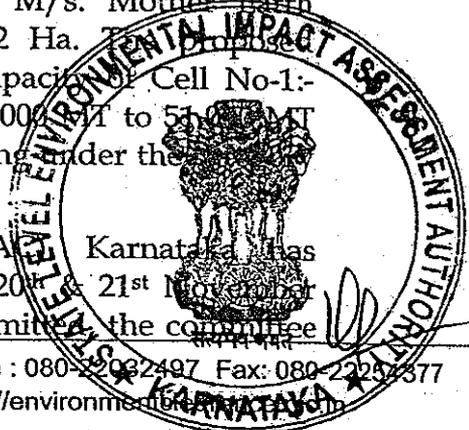
Sub: Expansion of Hazardous Waste Landfill facility at Plot No. 217 of Harohalli Industrial area, 2nd Phase, Kanakapura Taluk, Ramanagar District By M/s Mother Earth Environ Tech Private Limited - Issue of Environmental Clearance - Reg.

This has reference to your online application dated 20th September 2017 bearing proposal No.SIA/KA/MIS/20429/2017 addressed to SEIAA, Karnataka on the subject mentioned above along with Form-1 and Pre-Feasibility report as per the EIA Notification, 2006.

2. It is inter-alia noted that prior Environmental Clearance has been issued by SEIAA, Karnataka to this project vide letter No. SEIAA 1 IND 2015 dated 28th August 2015 for hazardous waste land fill consists with Cell-1 of 50,000 Tons Capacity and Cell-2 of 45,000 Tons capacity. The total plot area is 14,424.6 Sqm. Total water consumption is 3 KLD out of which 0.5 KLD for domestic purpose and 2 KLD for green belt.

3. It is a proposal seeking Environmental clearance for expansion of Hazardous Waste Landfill facility at Plot. No. 217 of Harohalli Industrial Area, 2nd Phase, Kanakapura Taluk, Ramanagar District of M/s. Mother Earth Environ Tech Private Limited on a plot area of 1.62 Ha. The expansion project facility comprise of enhancing the capacity of Cell No-1:- from 50,000 MT to 1,00,000 MT and Cell No-2:- from 45,000 MT to 51,000 MT with a total capacity of 1,51,000 MT. This is a project falling under the 7 (d) of the Schedule to EIA Notification 2006.

4. The State Expert Appraisal Committee (SEAC) Karnataka has considered the proposal during their meeting held on 20th 21st November 2017. Based on the consideration of the documents submitted, the committee



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(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

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Expansion of Hazardous Waste Landfill project by
M/s Mother Earth Environ Tech Private Limited

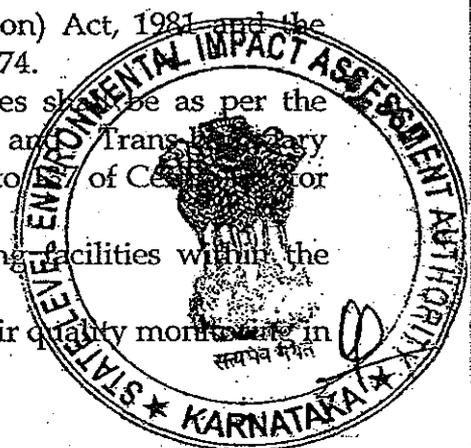
prescribed the Terms of Reference (ToR) for preparing EIA/EMP report with one season baseline data other than monsoon for the above mentioned project. The SEIAA Karnataka after the recommendation of the SEAC have in their meeting held on 20th December 2017 and decided to accord the Standard Terms of Reference (ToR) along with additional Terms of Reference, in accordance with the provisions of Environmental Impact Assessment Notification-2006 and its subsequent amendments made thereon. Accordingly ToRs were issued vide Authority letter No. SEIAA 18 IND 2017 dated 12.01.2018 for conducting Environment Impact Assessment Study. The EIA has been conducted and report submitted by M/s Samrakshan, F-4, 1st Floor, Swastik Manandi Archade, S.C. Road, Sheshadripuram, Bangalore- 560020 with Shri Nanda Kumar S. Applicability of the Notification No. S. O 648 (E) dated 3rd March 2016 issued by the MoEF, GoI, regarding mandatory accreditation of Environmental consultants from NABET/QCI stands deferred in this case in view of the interim order granted by High Court of Karnataka in W. P. No. 12624-12625.2017 (GM-RES): (Shri S. Nanda Kumar Vs. Union of India. The proponent has submitted the EIA report on 06.04.2018.

5. Based on the information submitted by you and presentation made by Environmental consultant, the State Level Expert Appraisal Committee (SEAC) examined the proposal in the meeting held on 18th & 19th May 2018 and has recommended for issue of Environmental Clearance.

6. The SEIAA Karnataka after due consideration of the relevant documents submitted by the project proponent, additional clarifications furnished in response to its observations and the recommendation of the SEAC have in its meeting held on 1st June 2018 in accordance with the provisions of Environmental Impact Assessment Notification-2006 and its subsequent amendments and decided to accord Environmental Clearance under the provisions thereof to the above mentioned M/s. Mother Earth Environ Tech Private Limited., for expansion of Hazardous Waste Landfill facility at Plot. No. 217 of Harohalli Industrial area, 2nd Phase, Kanakapura Taluk, Ramanagar District subject to implementation of the following conditions and environmental safeguards:

Part A- SPECIFIC CONDITIONS

1. 'Consent to Establish' shall be obtained from State Pollution Control Board under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.
2. Transportation and handling of Hazardous Wastes shall be as per the Hazardous Wastes (Management, Handling and Transportation and Movement) Rules, 2008 including the section 129 to 131 and Motor Vehicle Rules, 1989.
3. Necessary provision shall be made for firefighting facilities within the complex.
4. The Project Proponent should carryout periodical air quality monitoring in



State Level Environment Impact Assessment Authority-Karnataka

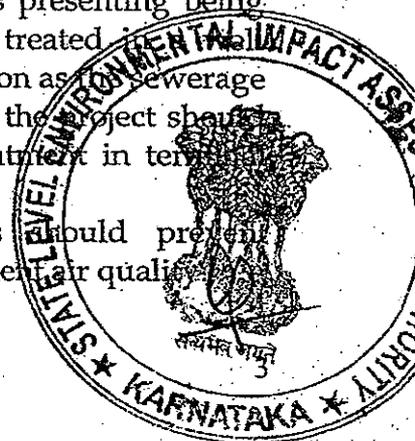
(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

SEIAA 18 IND.2017

Expansion of Hazardous Waste Landfill project by
M/s Mother Earth Environ Tech Private Limited

and around the site including VOC, HC.

5. The Project Proponent should develop green belt all along the periphery of the TSDF with plant species that are significant and used for the pollution abatement.
6. The green belt shall be developed in at least 33% of the total project area. Planting aromatic and flowering climbers to cover the compound shall be undertaken.
7. The gas generated from the Landfill facility shall be collected and disposed as per rules
8. The Leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
9. The proponent should obtain necessary clearance from the Ground Water Authority.
10. The depth of the land fill should be decided based on the ground water level at the site.
11. Project proponent should prepare and implement an On Site Emergency Management Plan.
12. Project proponent should carryout periodical ground water/ monitoring soil in and around the site to check the contamination.
13. Project proponent should carryout periodical ground water/ soil monitoring in and around the site to check the contamination including TCLP test for heavy metals.
14. All measures for air pollution control shall be adopted.
15. Rain water runoff from the landfill area and other hazardous waste management area shall be collected and diverted to the leachate treatment plant.
16. There shall not be any spillage from the transportation vehicles.
17. Zero discharge system shall be adopted.
18. Double containment system shall be provided for all waste transport vehicles to avoid spillage. The spillage shall be cleared immediately.
19. Vehicles should prominently display complaint numbers for use of public as well as antidotes to any toxic waste.
20. All the recommendations of EMP/DMP shall be strictly complied.
21. The project proponent will set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.
22. Untreated domestic effluent should not be discharged into open drain. Till the sewerage system in the Industrial Estate, which is presenting being laid, is completed, the domestic effluent should be treated in a designed septic tank with soak pit, as committed. As soon as sewerage system is made operational the domestic effluent from the project should be discharged only into the sewerage system for treatment in terms of STP.
23. Final disposal measures - the hazardous wastes should prevent contamination of ground water, surface water and ambient air quality.



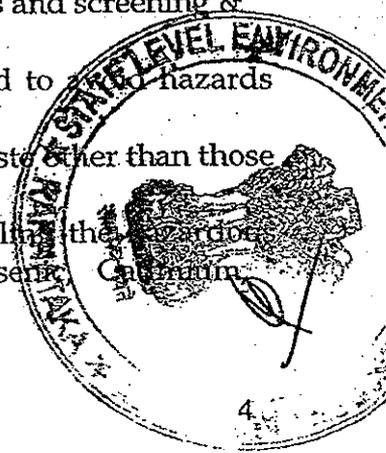
State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

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Expansion of Hazardous Waste Landfill project by
M/s Mother Earth Environ Tech Private Limited

24. Facility for land filling should be designed with protective measures against pollution of ground water, surface water and air fugitive dust, wind-blown litter, bad odour, fire hazard, bird menace, pests or rodents, greenhouse gas emissions, slope instability and erosion.
25. Proper mechanism should be adopted for extraction of leachate and treatment of the same as committed.
26. The facility capacity shall handle only to the maximum designated capacity.
27. Stray animals shall not be allowed to move around the facilities.
28. Manual handling of waste shall be prohibited. If unavoidable due to constraints, manual handling shall be carried out under proper precaution with due care for safety of workers.
29. Vehicles used for transportation of wastes shall be covered. Waste should not be visible to public, nor exposed to open environment preventing their scattering.
30. Transportation vehicles shall be so designed that multiple handling of wastes, prior to final disposal, is avoided.
31. First aid and sanitation arrangements shall be made for the drivers and other contract workers.
32. Regular online monitoring of the ambient air quality and water quality shall be carried out in monitoring stations and frequency of monitoring shall be decided in consultation with the State Pollution Control Board. Periodic reports shall be submitted to the SEIAA Karnataka, Department of Ecology and Environment, Government of Karnataka, Bangalore/KSPCB.
33. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
34. The project Authority shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
35. Vehicles used for transportation of the hazardous waste shall be properly cleaned and sanitized after every load is unloaded at the site. No un-cleaned vehicle shall be allowed to ply on the roads of the city.
36. The project Authority shall establish odour control system comprising of Air ventilation system and odour removal system. Bio filters shall also be provided for odour control over area such as waste reception pit, pre-sorting area, windrow composting pads and curing sheds and screening & packing.
37. All the required mitigation measures shall be employed to hazards arising out of land fill site.
38. The project authority shall not handle the Hazardous waste other than those listed in the project proposal.
39. The project Authority shall take extra care while handling the hazardous waste containing heavy metal such as Lead, Mercury, Arsenic, Cadmium, Chromium.



State Level Environment Impact Assessment Authority-Karnataka

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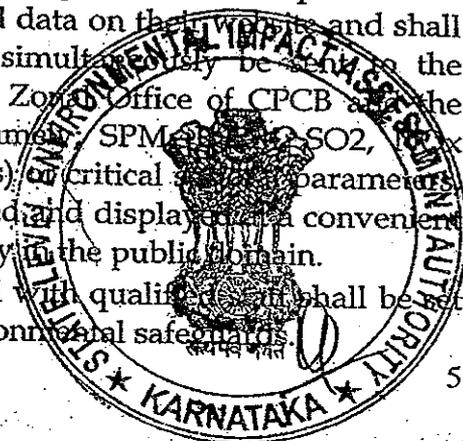
SEIAA 18 IND 2017

Expansion of Hazardous Waste Landfill project by
M/s Mother Earth Environ Tech Private Limited

- Zinc, Cobalt etc., if Any to avoid the accidental entry into the Eco-system and to contain safely in the cells appropriately if such heavy metal cannot be recovered.
40. The project proponent shall comply with the suggestions / comments made in the report of the Regional Office of MoEF&CC, Government of India on the compliance report vide letter dated 14.02.2018.

B. GENERAL CONDITIONS:

1. The project proponent should set up necessary facility for onsite testing of wastes to decide the requirement of treatment if any, before disposal.
2. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF Regional Office at Bangalore / KSPCB/ CPCB/ and the Department of Environment & Ecology, Government of Karnataka, Bangalore. A six monthly compliance status report shall be submitted to monitoring agencies.
3. The project authorities shall strictly adhere to the stipulations made by the Karnataka State Pollution Control Board.
4. No further expansion or modifications in the plant shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
5. The project proponent shall also comply with all the environmental protection measures and safeguards as per the information provided.
6. In case of any deviation or alteration in the project proposed from that submitted to SEIAA, Karnataka for clearance, a fresh reference shall be made to the SEIAA, Karnataka to assess the adequacy of the condition (S) imposed and to incorporate additional environmental protection measures required, if any.
7. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parisad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.
8. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on the website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the KSPCB. The criteria pollutant levels namely SPM, SO₂, (ambient levels as well as stack emissions) or critical parameters indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
10. A separate environment management cell with qualified staff shall be set up for implementation of stipulated environmental safeguards.



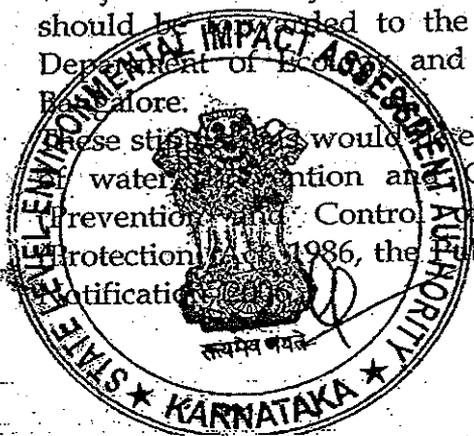
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Expansion of Hazardous Waste Landfill project by
M/s Mother Earth Environ Tech Private Limited

11. Separate funds shall be allocated for implementation of environmental protection measures along with item-wise break-up. These cost shall be included as part of project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure shall be reported to the Ministry.
12. The environmental clearance accorded shall be valid for a period of 5 years to start of the project.
13. The project authorities shall inform the MoEF Regional Office at Bangalore / KSPCB/ CPCB/ and the Department of Environment & Ecology, Government of Karnataka, Bangalore, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
14. The SEIAA, Karnataka reserves the right to stipulate additional conditions, if found necessary.
15. The above conditions will be enforced, inter-alia under the provisions of the Hazardous Wastes (Management, Handling and Trans-boundary Movement) Rules, 2008 along with their amendments and rules.
16. Officials from the Department of Environment and Ecology, Government of Karnataka, Bangalore/ Regional Office of MoEF, Bangalore, KSPCB who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/ data by the project proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Bangalore/ Department of Environment and Ecology, Government of Karnataka, Bangalore and KSPCB.
17. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
18. The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental Clearance and copies of clearance letters are available with the Karnataka State Pollution Control board and may also be seen on the website of the Ecology and Environment Department at <http://seiaa.kar.nic.in> or <http://seiaa.karnataka.gov.in> The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be submitted to the Regional Office of MOEF at Bangalore/ Department of Ecology and Environment, Government of Karnataka, Bangalore.
19. These stipulations would be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification



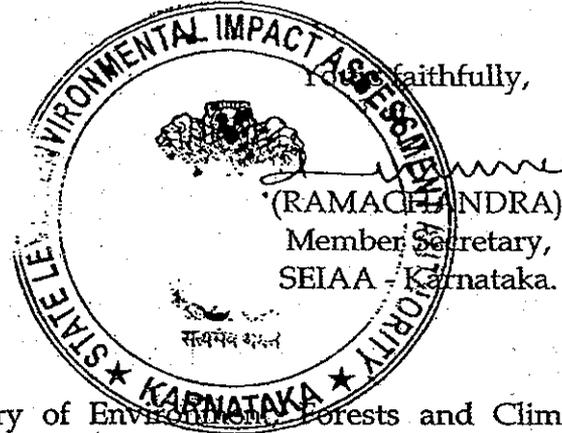
State Level Environment Impact Assessment Authority-Karnataka

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SEIAA 18 IND 2017

Expansion of Hazardous Waste Landfill project by
M/s Mother Earth Environ Tech Private Limited

20. The SEIAA, Karnataka may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.



Copy to:

- 1) The Secretary, Ministry of Environment, Forests and Climate Change, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi- 110 003.
- 2) The Member Secretary, Karnataka State Pollution Control Board, Bangalore.
- 3) The APCCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F wings, 17th Main Road, Koramangala II Block, Bangalore - 560 034.
- 4) Guard File.

**BEFORE THE HON'BLE NGT (SZ),
CHENNAI BENCH**

Appeal No. 104 of 2020

Rajesh Ghantayath

: Appellant

Vs.

Union of India, MoEF&CC , New Delhi
& Others

: Respondents

**REPLY STATEMENT OF
KIADB (R7)**

**M/s. B. Dhanaraj
Counsel for Respondent No. 7**